ITEM NO.51 COURT NO.5 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL DIARY NO(S). 45828/2023

VASAI VIRAR CITY MUNICIPAL CORPORATION Appellant(s)

VERSUS

CHARAN RAVINDRA BHATT & ORS. Respondent(s)

(IA No.253159/2023-CONDONATION OF DELAY IN FILING and IA No.253157/2023-EX-PARTE STAY and IA No.253168/2023-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS AND IA NO.258063/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-01-2025 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s): Mr. Atmaram N.S. Nadkarni, Sr. Adv.
Mr. Siddhesh Shirish Kotwal, AOR
Ms. Ana Upadhyay, Adv.
Mr. T. Illayarasu, Adv.

For Respondent(s): Mr. Pravartak Suhas Pathak, AOR
Ms. Shambhavi K., Adv.
Ritu Raj, Adv.

Dr. Arvind S. Avhad, AOR

Mr. Shashibhushan P. Adgaonkar, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following
O R D E R

Dr. Govindaraj Koramanna Hiranya Gowda, Principal Secretary (UD-2), Urban Development Department, Mantralaya, Mumbai, is present through video conference. There is no clear assurance in affidavit dated 22nd January, 2025 that the two projects would be approved within a specified time and within a particular time

Signature Not Verified
Digitally signed by ASHISH KOHLE
Date: 2025.01.27 18:45:48 IST
Reason:

limit as set out money will be released. We direct the State to file a proper affidavit laying down the timelines. The affidavit to be filed within a period of four weeks from today.

Dr. Govindaraj Koramanna Hiranya Gowda states that AMRUT 2.0 Scheme formulated by the State is a noble scheme and one of the best in the country. We, therefore, direct the State Government to file an affidavit within a period of four weeks from today placing on record how many local authorities (to begin with the Municipal Corporations in the State) have fully complied with the provisions of the Solid Waste Management Rules, 2016.

For considering the affidavit, list the Appeal on 3rd March, 2025.

For the time being, the personal presence of Dr. Govindaraj Koramanna Hiranya Gowda, Principal Secretary (UD-2), Urban Development Department, is dispensed with.

The interim relief granted earlier by this Court to continue.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)